



Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.1577/2020

Thursday, this the 22nd day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Madhurika Rao
Senior Systems Analyst, Group 'A'
Aged about 59 years
W/o Shri P.S.S. Prabakar Rao
Senior Systems Analyst
Tariff Commission, 7th Floor,
Loknayak Bhavan, Khan Market
New Delhi-110003.

Resident of:

House No.108, Block 21,
Lodhi Colony,
New Delhi-110003.

.. Applicant

(By Advocate : Mr. Tushar Ranjan Mohanty)

Versus

1. Union of India
Through the Secretary
Department of Promotion of Industry &
Internal Trade
Ministry of Commerce & Industry
Udyog Bhawan, Maulana Azad Road
New Delhi-110011.
2. The Chairman/Member Secretary
Tariff Commission
Department of Promotion of Industry &
Internal Trade
Ministry of Commerce & Industry
7th Floor, Lok Nayak Bhawan
New Delhi-110003.

...Respondents

(By Advocate : Mr. R.K. Jain)



ORDER (ORAL)

Justice L. Narasimha Reddy:

The applicant is working as Senior Systems Analyst in the Tariff Commission, the 2nd respondent herein. She is attaining the age of superannuation on 30.11.2020. She gave a representation to the respondents with a request to appoint her to the post of Adviser (Systems) on short-term contract basis. She contends that if her case is considered as Adviser (Systems), it would be beneficial for the 2nd respondent-organization as well as her. It is stated that the representation submitted by her is not even considered by the respondents. On 21.08.2020, a communication was received stating that since the winding up of the organization is under consideration, the request of the applicant cannot be considered. Hence, this O.A.

2. We heard Mr. Tushar Ranjan Mohanty, learned counsel for applicant and Mr. R.K. Jain, learned counsel for respondents, at the stage of admission, through video conferencing.

3. It is true that the applicant served the organization for quite a long time and she is due to retire in the next month. There is nothing wrong in her expecting forward movement in the career. However, there must exist some a vacancy and the



need to fill the same. One cannot make appointment or promotion for the sake of it.

4. We, therefore, dispose of the O.A. by directing that in case the respondents are of the view that the appointment of the applicant as Adviser would help the organization in any manner, her request shall be considered.

There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

October 22, 2020
/sunil/jyoti/sd